

In the said Criminal Rules of Practice and Circular Orders, in Part II, after Administrative Form No.14, the following shall be added, namely: -

“Instructions-1. A First Information Report which is received along with or subsequent to a charge-sheet need not be entered in the register.

2.The register shall be maintained in the form of a ledger, a separate section thereof being allotted to each police station”

(P.Dis.No.1/61)

(R.O.C.No.17/60 Rules Revision)